

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/MP/2021

- Subject : Petition Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking a direction to the Respondents to refund the amount wrongfully deducted by the Respondents from the Bills raised by the Petitioner and a direction to the Respondents to execute Supplementary Power Purchase Agreements under Round (iii) of Shakti Scheme before 30.9.2021
- Date of Hearing : 22.3.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adhunik Power and Natural Resources Limited (APNRL)
- Respondents : Tamil Nadu Generation and Distribution Corp. Ltd. and Anr.
- Parties Present : Shri Deepak Khurana, Advocate, APNRL
Ms. Nishtha Wadhwa, Advocate, APNRL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking direction to the Respondents to refund the amounts wrongfully deducted from the bills raised by the Petitioner and direction to the Respondents to execute the Supplementary Power Purchase Agreements under Round (iii) of the Shakti Scheme. Learned counsel submitted that contrary to the provisions of the Power Purchase Agreements, the Respondents have wrongfully deducted the amounts from the invoices/bills raised by the Petitioner by considering the GCV of coal on 'as billed basis' instead of 'as received basis'.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 19.4.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 20.5.2022.

(c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition may be listed for hearing in the month of May, 2022 for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**